

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF R SQUARE SHRI SAI BABA ABHIKARAN PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor R SQUARE SHRI SAI BABA ABHIKARAN PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 04/12/2013
3.	Authority under which corporate debtor is incorporated / registered RoC-Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U50101MP2013PTC031893
5.	Address of the registered office and principal office (if any) of corporate debtor 32, Royal Bunglow, Nipania Indore Indore MP 452010 IN
6.	Insolvency commencement date in respect of corporate debtor 18/01/2021 (copy of order received by IRP on 27.01.2021)
7.	Estimated date of closure of insolvency resolution process 16/07/2021 (180 days from date of order 18.01.2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Ms. Teena Saraswat Pandey, IBBI/IPA-001/IP-P00652/2017-2018/11126
9.	Address and e-mail of the interim resolution professional, as registered with the Board 387F 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh, 452010 Email : teenasaraswat@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional 387F 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh, 452010 Email : ip.rsquaresai@gmail.com, teenasaraswat@yahoo.co.in
11.	Last date for submission of claims 09/02/2021 (14 days from the date of receipt of order by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es) Not applicable as per information available with interim resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not applicable as per information available with interim resolution Professional
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link https://www.ibbi.gov.in/home/downloads Physical Address: NA

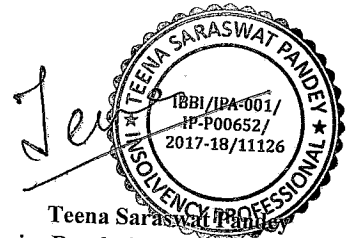
Notice is hereby given that the Hon'ble National Company Law Tribunal Indore Bench has ordered the commencement of a corporate insolvency resolution process of the **R SQUARE SHRI SAI BABA ABHIKARAN PRIVATE LIMITED** on 18/01/2021. (copy of order received by IRP on 27/01/2021)

The creditors of **R SQUARE SHRI SAI BABA ABHIKARAN PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 09/02/2021 [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Teena Saraswat Pandey
Interim Resolution Professional
IBBI/IPA-001/IP-P00652/2017-2018/11126
Date: 29/01/2021
Place: Indore